

KARNATAKA - LOKAYUKTA

No. Uplok-2/DE/113/2018/ARE-12

M.S. Building
Dr. B.R. Ambedkar Road
Bengaluru-560 001
Date:21.08.2021**ENQUIRY REPORT**

PRESENT : SRI LEKKADAPPA JAMBIGI
ADDITIONAL REGISTRAR (ENQUIRIES)-12
M.S. BUILDING
KARNATAKA LOKAYUKTA
BENGALURU - 560 001.

Subject : Departmental Inquiry against :

1. Sri. Renukaiah, Village Accountant, Guddekoppa Grama, Hosanagar Taluk.
2. Sri. A.V. Venkateshmurthy, Revenue Inspector, Hosanagar Taluk.
3. Sri. Chandrashekar Naik, Tahsildar, Hosanagar Taluk-reg.,

- References:**
1. Report u/s 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/BD/2725/2016/ARLO-1, dt.22.06.2017.
 2. Government Order No.RD 198 ADE 2017 dt:08.01.2018
 3. Nomination Order No.Uplok-2/DE/113/2018 Bengaluru dt.07.03.2018 of Hon'ble Upalokayukta-1.
 4. Order No.Uplok-1&2/DE/Transfers/2018 Bengaluru dated 6.8.2018

* * *

1. This is the complaint filed by the complainant Sri. Seetharam S/o Govindappa and other villagers of

Gerupura, Hosanagar Taluk, Shimoga District (hereinafter referred as complainant for short) against (1) Sri. Renukaiah, Village Accountant, Guddekoppa Village, Hosanagar, (2) Sri. A.V. Venkateshmurthy, Revenue Inspector, Hosanagar Taluk, (3) Sri. Chandrashekar Naik, Tashildar, Hosanagar Taluk.

2. The complaint is filed u/S 9 of the Karnataka Lokayukta Act in Form No.I along with affidavit filed by Sri.Seetharam S/o Govindappa. After filing the complaint, the DGOs were called for to give their explanation. After receipt of their explanation, the complainant was permitted to file rejoinder. Thereafter the order has been passed u/s 12(3) of the K.L. Act on 22.6.2017. Initially there was one more respondent who is the member of the Regularization Committee and he has been dropped. On the basis of the said report, the Government has referred the matter to the Hon'ble Upalokayukta u/s 14A of the KCS (CCA) Rules. On the basis of the G.O., Hon'ble Upalokayukta has passed the order authorizing ARE-3 to frame Articles of charges. In view of the order cited at reference No. 4, this file was transferred from ARE-3 to ARE-12.

3. Accordingly the AOC were framed against 3 DGOs and was sent to the Delinquent Government Officials on 11.06.2018.

4. The articles of charge and the statement of imputations of misconduct prepared and leveled against the DGOs are reproduced as here under :-

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ ಪಟ್ಟಿ:

ಹೊಸನಗರ ತಾಲ್ಲೂಕು, ಗುಡ್ಡಕೊಪ್ಪ ಗ್ರಾಮ ಲೆಕ್ಕಿಗರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸನೌ-1 - ಶ್ರೀ ರೇಣುಕಯ್ಯರವರಾದ ನೀವು; ಹೊಸನಗರ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸನೌ-2-ಶ್ರೀ ಎ.ವಿ.ವೆಂಕಟೇಶಮೂರ್ತಿರವರಾದ ನೀವು; ಹೊಸನಗರ ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸನೌ-3 ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ನಾಯಕ್‌ರವರಾದ ನೀವು ನಿಮ್ಮ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ:

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಗೇರುಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ ಕೆಲವು ಅನರ್ಹ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿ:25.07.16ರಂದು ಅನಧಿಕೃತ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಪ್ರಕ್ರಿಯೆಯ ಅಡಿಯಲ್ಲಿ ಜಮೀನು ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಮಾರ್ಗಸೂಚಿಯಲ್ಲಿನ ನಿಬಂಧನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಅವರ ಅನರ್ಹತೆಯನ್ನು ಪರಿಗಣಿಸದೆ, ಅಂತಹ ಅನರ್ಹ ವ್ಯಕ್ತಿಗಳಿಗೆ ಜಮೀನು ಮಂಜೂರಾತಿ ಮಾಡಿರುತ್ತೀರಿ. ನೀವು ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಸದರಿ ಫಲಾನುಭವಿಗಳ ಕುಟುಂಬ ಆದಾಯದ ಬಗ್ಗೆ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ ಹಾಗೂ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದಿಲ್ಲ ಮತ್ತು ಸದರಿ ಫಲಾನುಭವಿಗಳು ಹೊಂದಿರುವ ಇತರೆ ಜಮೀನುಗಳ ಬಗ್ಗೆ ಸರಿಯಾದ ರೀತಿ ತನಿಖೆ ಮಾಡಿಲ್ಲ.

ಅಂತಹ ಫಲಾನುಭವಿಗಳ ಪೈಕಿ ಶ್ರೀ.ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ ಓಂಕಾರಮ್ಮ ಕೋಂ ವೆಂಕಟದಾಸ ರವರಿಗೆ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ 1 ಎಕರೆ 30 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದೆ. ಆದರೆ, ಅವರ ಕುಟುಂಬದ ಹೆಸರಿನಲ್ಲಿ ಸರ್ವೆ ನಂ.5/3ರಲ್ಲಿ 4 ಎಕರೆ 4 ಗುಂಟೆ ಜಮೀನು ಹೊಂದಿರುತ್ತಾರೆ. ಬಗರ್ ಹುಕುಂ ಕಾಯಿದೆ ಅನ್ವಯ, 1 ಕುಟುಂಬಕ್ಕೆ 4 ಎಕರೆ 38 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದುವ ಬಗ್ಗೆ ಮಾತ್ರ ಅವಕಾಶವಿದ್ದು, ಸದರಿ ಮಂಜೂರಿದಾರರು ಈಗಾಗಲೇ ಹೊಂದಿರುವ ಬಟ್ಟು ಕುಟುಂಬದ ಜಮೀನು ಸೇರಿ 34 ಎಕರೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದು, ಅದನ್ನು ಮರೆಯಾಚಿ, ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಮಂಜೂರಾತಿ ಮಾಡಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಅದೇ ರೀತಿ, ಇತರೆ ಫಲಾನುಭವಿಗಳಿಗೆ ಮಂಜೂರು ಮಾಡಲಾದ ಜಮೀನುಗಳ ಪೈಕಿ

ಶ್ರೀ.ಜಿ.ಎಲ್. ಗಣಪತಿ ಬಿನ್ ಲಿಂಗದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ. ಸಾವಿತ್ರಿ ಕೋಂ ಗಣಪತಿ ರವರ ಹೆಸರಿಗೆ 1 ಎಕರೆ 5 ಗುಂಟೆ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿದ್ದು, ಸದರಿಯವರು ಸರ್ವೆ ನಂ.4/7ರಲ್ಲಿ 13 ಗುಂಟೆ, ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ 2 ಎಕರೆ 3 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದಾರೆ. ಅದೇ ರೀತಿ, ಶ್ರೀ. ಧರ್ಮಪ್ಪ ಬಿನ್ ನಾಗಪ್ಪ ಮತ್ತು ಶ್ರೀಮತಿ. ಸುಮಿತ್ರ ಕೋಂ ಧರ್ಮಪ್ಪ ರವರಿಗೆ ಸದರಿ ಸರ್ವೆ ನಂಬರಿನಲ್ಲಿ 35 ಗುಂಟೆ ಮಂಜೂರಾಗಿದ್ದು, ಸದರಿ ಕುಟುಂಬ ಸರ್ವೆ ನಂ.4/8 ಹಾಗೂ 5/2ರಲ್ಲಿ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಹೊಂದಿರುತ್ತಾರೆ. ಯಾವುದೇ ವ್ಯಕ್ತಿ ಬಗರ್ ಹುಕುಂ ಸಾಗುವಳಿಯಂತೆ ಜಮೀನಿನ ಮಂಜೂರಾತಿ ಪಡೆಯಲು ತಮ್ಮ ಕುಟುಂಬದವರ ಹೆಸರಿನಲ್ಲಿ ಯಾವುದೇ ಜಮೀನುಗಳನ್ನು ಹೊಂದಿರತಕ್ಕದ್ದಲ್ಲ ಎಂಬುದಾಗಿ ಮಾರ್ಗಸೂಚಿಯಲ್ಲಿ ತಿಳಿಸಿದ್ದು, ಆದರೆ ಸದರಿ ಕುಟುಂಬದವರು ಇತರೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದರೂ ಸಹ ಅದನ್ನು ಪರಿಗಣಿಸದೆ ನೀವು, ಅವರ ಪರವಾಗಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿರುತ್ತೀರಿ. ಸದರಿ ಮಂಜೂರಾತಿಯ ಕ್ರಮಬದ್ಧತೆಯನ್ನು ಪ್ರಶ್ನಿಸಿ, ಸಾಗರ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಶ್ರೀ. ಸುರೇಶ ಎಂಬುವವರು ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳು ಲಭ್ಯವಿಲ್ಲ. ಸದರಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಫಲಾನುಭವಿಗಳ ಅರ್ಹತೆಯ ಬಗ್ಗೆ ಸರಿಯಾದ ರೀತಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಸರ್ಕಾರದ ಮಾರ್ಗಸೂಚಿಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಅವರ ಹೆಸರಿಗೆ ಜಮೀನು ಮಂಜೂರಾತಿ ಮಾಡಿ ಆಸನೌ-1 ರಿಂದ ಆಸನೌ-3 ರವರಾದ ನೀವು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಈ ಮೇಲೆ ವಿವರಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ನೀವು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ, ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಜವಾಬ್ದಾರಿಯುತ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಸಹಿತ, ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ, ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) 1957ರ ಮೇರೆಗೆ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಹೊಸನಗರ ತಾಲ್ಲೂಕು ಕಸಬಾ ಹೋಬಳಿ ಗೇರುಪುರ ನಿವಾಸಿಯಾದ ಶ್ರೀ. ಸೀತಾರಾಂ ಬಿನ್ ಗೋವಿಂದಪ್ಪ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ

ಹೊಸನಗರ ತಾಲ್ಲೂಕ್ (1) ಗುಡ್ಡಕೊಪ್ಪ ಗ್ರಾಮ ಲೆಕ್ಕಿಗರಾದ ಶ್ರೀ ರೇಣುಕಯ್ಯ, (2) ರಾಜಸ್ವ ನಿರೀಕ್ಷಕರು ಶ್ರೀ ಎ.ವಿ.ವೆಂಕಟೇಶಮೂರ್ತಿ, (3) ತಾಲ್ಲೂಕ್ ಕಛೇರಿ ತಹಶೀಲ್ದಾರಾದ ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ನಾಯಕ್ (ಇನ್ನು ಮುಂದೆ 1 ರಿಂದ 3ನೇ ಆಸನೌ ಎಂದು ಕ್ರಮವಾಗಿ ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರ ವಿರುದ್ಧ ಅವ್ಯವಹಾರದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ: - ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಹೊಸನಗರ ತಾಲ್ಲೂಕ್ ಗೇರುಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.2 ಸರ್ಕಾರಿ ಗೋಮಾಳವಿದ್ದು, ಸದರಿ ಜಾಗವು ಹಣದ ಆಮಿಷಕ್ಕೆ ಬಲಿಯಾಗಿ ಸದರಿ ಸ್ವತ್ತಿನಲ್ಲಿ ಸ್ವಾಧೀನವಿಲ್ಲದಿದ್ದರೂ ಸಹ ಶ್ರೀ. ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ ಒಂಕಾರಮ್ಮ ಕೋಂ ತಿಮ್ಮದಾಸರವರಿಗೆ 1 ಎಕರೆ 30 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದೆ. ಆದರೆ ಇವರ ತಾಯಿಯ ಹೆಸರಿನಲ್ಲಿ 4 ಜಮೀನಿದ್ದು, ಸದರಿಯವರ ವಾರ್ಷಿಕ ಆದಾಯ ರೂ.15,000/- ಎಂದು ಸುಳ್ಳು ವರದಿ ನೀಡಿದ್ದಾರೆ. ಸದರಿಯವರ ಆದಾಯ ಅಂದಾಜು ರೂ.2 ಲಕ್ಷಕ್ಕಿಂತ ಅಧಿಕವಾಗಿದೆ. ಅದೇ ರೀತಿ ಶ್ರೀ.ಜಿ.ಎನ್. ಗಣಪತಿ ಲಿಂಗದಾಸ ಕೋಂ ಸಾವಿತ್ರಿ ಕೋಂ ಗಣಪತಿ ರವರಿಗೆ 1 ಎಕರೆ 5 ಗುಂಟೆ ಮಂಜೂರಾಗಿದೆ. ಇವರ ಹೆಸರಿನಲ್ಲಿ 4 ಎಕರೆ ಜಮೀನು 13 ಗುಂಟೆ ಅಡಿಕೆ ತೋಟವಿದ್ದು, ವಾರ್ಷಿಕ ಆದಾಯ ರೂ.2 ಲಕ್ಷಕ್ಕಿಂತ ಅಧಿಕವಾಗಿದೆ. ಆದರೆ, ಇವರಿಗೆ ವಾರ್ಷಿಕ ಆದಾಯ ರೂ.15,000/- ವೆಂದು ಆಸನೌರು ಸುಳ್ಳು ವರದಿ ನೀಡಿ ಶ್ರೀ.ಧರ್ಮಪ್ಪ ಬಿನ್ ನಾಗಪ್ಪದಾಸ್ ಮತ್ತು ಶ್ರೀಮತಿ ಸುಮಿತ್ರಾ ಕೋಂ ಧರ್ಮಪ್ಪರವರು ಒಂದೇ ಮನೆಯಲ್ಲಿ ವಾಸವಾಗಿದ್ದು, ಇವರ ತಂದೆಯ ಹೆಸರಿಗೆ 3.17 ಗುಂಟೆ ಜಮೀನಿದ್ದು, ಆಸನೌರವರು ಹಣಪಡೆದು ಕುಟುಂಬಕ್ಕೆ 35 ಗುಂಟೆ ಸರ್ಕಾರಿ ಜಾಗವನ್ನು ಮಂಜೂರು ಮಾಡಿದ್ದಾರೆ. ಇವರ ವಾರ್ಷಿಕ ಆದಾಯ ರೂ.2 ಲಕ್ಷಕ್ಕಿಂತ ಅಧಿಕವಾಗಿದ್ದು, ರೂ.15,000/-ಎಂದು ಸುಳ್ಳು ವರದಿ ನೀಡಿರುವುದಾಗಿ ದೂರುದಾರರು ಹೇಳಿದ್ದಾರೆ.

ದೂರಿಗೆ ಆಸನೌರವರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, 1 ಮತ್ತು 2ನೇ ಆಸನೌರು ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ-

ಗೇರುಕುಪ್ಪೆ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.2ರ ಗೋಮಾಳ ಜಮೀನಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಶ್ರೀ.ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸರವರ ಹೆಸರಿನಲ್ಲಿ ಯಾವುದೇ ಕೃಷಿ ಜಮೀನು ಇಲ್ಲ. ಆದರೆ, ಅವರ ತಾಯಿ ದಿವಂಗತ ಶ್ರೀಮತಿ.ಕನ್ನಮ್ಮ ತಿಮ್ಮದಾಸರವರ ಹೆಸರಿಗೆ ಪಿತ್ರಾರ್ಜಿತವಾಗಿ ಬಂದಂತಹ ಸರ್ವೆ ನಂ.5/3ರಲ್ಲಿ 4.4. ಎಕರೆ ತರಿ ಜಮೀನಿದ್ದು, ಸದರಿಯವರ ತಾಯಿಗೆ ಮಂಜೂರಿದಾರರು ಸೇರಿ, ಒಟ್ಟು

ಇಬ್ಬರು ಗಂಡು ಮಕ್ಕಳು ಮತ್ತು 4 ಜನ ಹೆಣ್ಣು ಮಕ್ಕಳಿದ್ದಾರೆ. ಗಂಡು ಮಕ್ಕಳು ಪ್ರತ್ಯೇಕವಾಗಿ ವಾಸವಿದ್ದಾರೆ. ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಹಿಸ್ಸೆ ಮಾಡಿಕೊಂಡು ಕೃಷಿ ಮಾಡುತ್ತಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಮಂಜೂರಾದ ಜಮೀನು ಸೇರಿ ಸದರಿಯವರ ಕುಟುಂಬಕ್ಕೆ 3 ಎಕರೆ 23 ಗುಂಟೆ ಜಮೀನು ಇದೆ. ಶ್ರೀ. ಧರ್ಮಪ್ಪ ಬಿನ್ ನಾಗಪ್ಪ ರವರ ಹೆಸರಿನಲ್ಲಿ ಯಾವುದೇ ಕೃಷಿ ಜಮೀನು ಇಲ್ಲ. ಅವರ ತಂದೆಯ ಹೆಸರಿನಲ್ಲಿ ಸರ್ವೆ ನಂ.4/8 ಮತ್ತು 5/2ರಲ್ಲಿ 3 ಎಕರೆ 38 ಗುಂಟೆ ಜಮೀನಿದ್ದು, ಅವರ ಮಕ್ಕಳುಗಳ ನಡುವೆ ಹಿಸ್ಸೆಯಾಗಿದೆ. ಶ್ರೀ.ಗಣಪತಿ ಬಿನ್ ಲಿಂಗದಾಸ ರವರಿಗೆ ಗೇರುಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.4/7ರಲ್ಲಿ 13 ಗುಂಟೆ ಖುಷ್ಕಿ ಜಮೀನಿದ್ದು, ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ 2 ಎಕರೆ ಜಮೀನು 3 ಜನ ಸಹೋದರರ ಹೆಸರಿಗೆ ಜಂಟಿ ಖಾತೆಯಿದ್ದು, ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ 1 ಎಕರೆ 5 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದೆ. ಶ್ರೀಮತಿ. ಗ್ರೇಸಿ ಡಿ ಸೋಜಾ ಕೋಂ ವೆಲ್ಲಿ ಡಿಸೋಜಾರವರಿಗೆ ಯಾವುದೇ ಜಮೀನು ಇಲ್ಲ. ಸದರಿಯವರಿಗೆ 1 ಎಕರೆ 10 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದೆಯೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಮೂರನೇ (3ನೇ) ಆಸನಾರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ:-

ಸದರಿ ಜಮೀನಿನಲ್ಲಿ ಶ್ರೀ. ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ. ಓಂಕಾರಮ್ಮ ಕೋಂ ವೆಂಕಟದಾಸ ರವರಿಗೆ ತಾಲ್ಲೂಕ್ ಅನಧಿಕೃತ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಸಮಿತಿ ನಿರ್ಣಯದಂತೆ 1 ಎಕರೆ 30 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದ್ದು, ಶ್ರೀ.ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸ ರವರ ಕುಟುಂಬದಲ್ಲಿ ಗೇರುಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.5/3ರಲ್ಲಿ 4 ಎಕರೆ 4 ಗುಂಟೆ ಜಮೀನು ಹೊಂದಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಅದರಲ್ಲಿ ಹಿಸ್ಸೆ ಮಾಡಿಕೊಂಡು ಪ್ರತ್ಯೇಕವಾಗಿ ವಾಸವಾಗಿದ್ದಾರೆ. ಪ್ರಸ್ತುತ ಬಗರ್ ಹುಕುಂ ಕಾಯಿದೆ ಅಡಿ ಒಟ್ಟು ಕುಟುಂಬಕ್ಕೆ 4 ಎಕರೆ 38 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದಲು ಮಾತ್ರ ಅವಕಾಶವಿದ್ದು, ಮಂಜೂರಿದಾರರಿಗೆ ಈಗಾಗಲೇ ಹೊಂದಿರುವ ಒಟ್ಟು ಕುಟುಂಬದ ಜಮೀನು ಸೇರಿ 34 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದಲು ಅವಕಾಶ ಹೊಂದಿರುವುದರಿಂದ, ಸದರಿ ಮಂಜೂರಾತಿಯನ್ನು ರದ್ದುಪಡಿಸಲು ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳಿಗೆ ಪ್ರಸ್ತಾವನೆ ಸಲ್ಲಿಸಲಾಗಿದೆ. ಅದೇ ರೀತಿ, ಶ್ರೀ ಗಣಪತಿ ಬಿನ್ ಲಿಂಗದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ. ಸಾವಿತ್ರಿ ಕೋಂ ಗಣಪತಿ, ಶ್ರೀ. ಧರ್ಮಪ್ಪ ಬಿನ್ ನಾಗಪ್ಪ ಮತ್ತು ಶ್ರೀಮತಿ ಸುಮಿತ್ರ ಕೋಂ ಧರ್ಮಪ್ಪ ರವರಿಗೆ ಮಂಜೂರು ಆದೇಶ ನೀಡಿ, ಸಾಗುವಳಿ ಚೀಟಿ ನೀಡಿರುವುದು ಕಾನೂನು ರೀತ್ಯಾ ಇದೆ. ಸದರಿ ಜಮೀನಿನ ಮಂಜೂರಾತಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ, ಶ್ರೀ. ಸುರೇಶ ಹಾಗೂ ಗ್ರಾಮಸ್ಥರು ಬಗರ್ ಹುಕುಂ ಸಾಗುವಳಿ ಸಮಿತಿ ಕೈಗೊಂಡ ನಿರ್ಣಯವನ್ನು ಪ್ರಶ್ನಿಸಿ, ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳು, ಸಾಗರವರ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಆಸನಾರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಸಲ್ಲಿಸುವಂತೆ ದೂರುದಾರರನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ಆಕ್ಷೇಪಣೆಯ ಅಂಶಗಳನ್ನು ಅಲ್ಲಗಳೆದಿದ್ದಾರೆ.

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಗೇರುಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ ಕೆಲವು ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿ:25.07.16ರಂದು ಅನಧಿಕೃತ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಸಮಿತಿಗೂ ನಿರ್ಣಯದಂತೆ ಜಮೀನು ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಮಾರ್ಗಸೂಚಿ ಉಲ್ಲಂಘಿಸಿ, ಮಂಜೂರಾತಿ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಆಸನೂರು ಸದರಿ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಫಲಾನುಭವಿಗಳ ಆದಾಯದ ಮಿತಿಯ ಬಗ್ಗೆ ಯಾವುದೇ ಗಮನ ಹರಿಸಿಲ್ಲ ಮತ್ತು ಸದರಿ ಫಲಾನುಭವಿಗಳು ಹೊಂದಿರುವ ಇತರೆ ಜಮೀನುಗಳ ಬಗ್ಗೆ ಸರಿಯಾದ ರೀತಿ ತನಿಖೆ ಮಾಡಿಲ್ಲ. ಶ್ರೀ.ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ ಓಂಕಾರಮ್ಮ ಕೋಂ ವೆಂಕಟದಾಸ ರವರಿಗೆ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ 1 ಎಕರೆ 30 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದೆ. ಆದರೆ, ಅವರ ಕುಟುಂಬಕ್ಕೆ ಸರ್ವೆ ನಂ.5/3ರಲ್ಲಿ 4 ಎಕರೆ 4 ಗುಂಟೆ ಜಮೀನು ಅಸ್ತಿತ್ವದಲ್ಲಿದೆ. ಬಗರ್ ಹುಕುಂ ಕಾಯಿದೆ ಅನ್ವಯ, 1 ಕುಟುಂಬಕ್ಕೆ 4 ಎಕರೆ 38 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದುವ ಬಗ್ಗೆ ಮಾತ್ರ ಅವಕಾಶವಿದ್ದು, ಸದರಿ ಮಂಜೂರಿದಾರರಿಗೆ ಈಗಾಗಲೇ ಹೊಂದಿರುವ ಒಟ್ಟು ಕುಟುಂಬದ ಜಮೀನು ಸೇರಿ 34 ಎಕರೆ ಜಮೀನನ್ನು ಹೊಂದಲು ಅವಕಾಶವಿದೆ. ಅದೇ ರೀತಿ, ಇತರೆ ಫಲಾನುಭವಿಗಳಿಗೆ ಮಂಜೂರು ಮಾಡಲಾದ ಜಮೀನುಗಳ ಪೈಕಿ ಶ್ರೀ.ಜಿ.ಎಲ್. ಗಣಪತಿ ಬಿನ್ ಲಿಂಗದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ. ಸಾವಿತ್ರಿ ಕೋಂ ಗಣಪತಿ ರವರ ಹೆಸರಿಗೆ 1 ಎಕರೆ 5 ಗುಂಟೆ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿದ್ದು, ಸದರಿಯವರು ಸರ್ವೆ ನಂ.4/7ರಲ್ಲಿ 13 ಗುಂಟೆ, ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ 2 ಎಕರೆ 3 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದಾರೆ. ಅದೇ ರೀತಿ, ಶ್ರೀ. ಧರ್ಮಪ್ಪ ಬಿನ್ ನಾಗಪ್ಪ ಮತ್ತು ಶ್ರೀಮತಿ. ಸುಮಿತ್ರ ಕೋಂ ಧರ್ಮಪ್ಪ ರವರಿಗೆ ಸದರಿ ಸರ್ವೆ ನಂಬರಿನಲ್ಲಿ 35 ಗುಂಟೆ ಮಂಜೂರಾಗಿದ್ದು, ಸದರಿ ಕುಟುಂಬ ಸರ್ವೆ ನಂ.4/8 ಹಾಗೂ 5/2ರಲ್ಲಿ ವ್ಯವಸಾಯದ ಜಮೀನಿದೆ. ಯಾವುದೇ ವ್ಯಕ್ತಿ ಬಗರ್ ಹುಕುಂ ಸಾಗುವಳಿಯಂತೆ ಜಮೀನಿನ ಮಂಜೂರಾತಿ ಪಡೆಯಲು ತಮ್ಮ ಕುಟುಂಬದವರ ಹೆಸರಿನಲ್ಲಿ ಯಾವುದೇ ಜಮೀನುಗಳು ಇರತಕ್ಕದ್ದಲ್ಲ ಎಂಬುದಾಗಿ ತಿಳಿಸಿದ್ದು, ಆದರೆ ಸದರಿ ಕುಟುಂಬದವರು ಇತರೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದರೂ ಸಹ ಆಸನೂರು ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಮಂಜೂರಾತಿಯ ಕ್ರಮಬದ್ಧತೆಯನ್ನು ಪ್ರಶ್ನಿಸಿ, ಸಾಗರ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಶ್ರೀ. ಸುರೇಶ್ ಎಂಬುವವರು ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದಾರೆ. ಆದರೆ, ಈ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳಿಲ್ಲ. ಸದರಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಫಲಾನುಭವಿಗಳ ಅರ್ಹತೆಯ ಬಗ್ಗೆ ಸರಿಯಾದ ರೀತಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಸರ್ಕಾರದ ಮಾರ್ಗಸೂಚಿಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಮಂಜೂರಾತಿ ಮಾಡಿ 1 ರಿಂದ 3ನೇ ಆಸನೂರು ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬಂದಿದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ 1 ರಿಂದ 3ನೇ ಆಸನೌರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ಇಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ. ಸದರಿ ಶಿಫಾರಸ್ಸಿನ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಆ.ಸ.ನೌ.ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ಕೈಗೊಂಡು ವರದಿ ಸಲ್ಲಿಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿ, ಉಲ್ಲೇಖ (1) ರಂತೆ ಆದೇಶ ಮಾಡಿದೆ.

ಆದ್ದರಿಂದ ನಿಮ್ಮ ಮೇಲೆ ಈ ದೋಷಾರೋಪಣೆ.

5. The DGOs has denied the Articles of Charge. Hence, the Disciplinary Authority has led evidence as PW1 and they have marked exhibits Ex.P1 to P5. Thereafter the Second Oral Statement is recorded wherein the DGOs denied the allegations made against them and they have examined themselves as DW1 to 3 and they got marked Ex.D-1 to D4. Heard arguments of the Presenting Officer and also the learned counsel for the DGOs. The learned counsel for DGOs have also filed the Written arguments.

6. Now, the points that would arise for my consideration are;

1 : *Whether the charge leveled against the DGOs are proved by the Disciplinary Authority?*

2 : *What order?*

7. My findings to the aforesaid points are as under :-

POINT No. 1 : In the NEGATIVE

POINT No. 2 : As per the final order for the following;

REASONS

8. **POINT NO. 1** : It is the case of the Disciplinary Authority that the DGOs being the Government officials have failed to follow the procedure and they have shown misconduct in their duty in allotment of the lands to the four persons named in the complaint. It is alleged that in the Gerupura village in Sy. No.2, there is 26 acres 24 guntas of land which is the gomal land. The said land has been used by the villagers for maiming their cattle. It was used since their forefathers. That being the case, the DGO-1 being the Village Accountant has submitted a false report in respect of allotment of land under the unauthorized scheme and further the Revenue Inspector DGO-2 has also submitted the false report in respect of allotment of lands under the said scheme and thereafter the DGO-3 being the Tahsildar has allotted the lands in the name of one Venkatadas S/o Thimmadas to the extent of 1.30 acres further in the name of Ganapathi G.N. S/o Lingadas to the extent of 1 acre 5 guntas and further in the name of Gracy D Souza D/o Dsouza to the extent of 1 acre 10 guntas and further in the name of Dharmappa S/o Nagappa to the extent of 35 guntas of land. Those persons have filed form No. 50 and 53 to the

Tahsildar and colluding with these persons the DGOs have allotted the land in their names against the provisions of law without taking into consideration of the interest of villagers at large. It is also alleged that there is a committee for grant of said lands and on the basis of the report of the DGOs the committee has granted the lands in the names of the aforesaid 4 persons. Hence in the complaint it is alleged that this act of the DGOs is illegal and it is in violation of the Land Grant Rules. Even though the family of the aforesaid persons is having land more than the ceiling limit the lands have been granted in the names of those persons, hence the DGOs have acted against the provisions which causes much harm to the villagers. Hence it is prayed to take action against the DGOs in respect of their misconduct.

9. For the said complaint the DGOs have given their reply separately. They have admitted their designations in their reply. The DGO 1 contends that Sy. No. 2 of Gerupura village of Shimoga district is having the gomal land but he denied the allegation that he illegally recommended for sanction of grants in the names of Venkatadasa and others. It is contended that Venkatadasa s/o Thimmadas and Omkaramma have been granted 1 acre 30 guntas of land. It is contended by him that their family is having the lands to the extent of 4 acres 4 guntas in Sy. No. 5/3 and further he

contends that under the unauthorized occupation of Land Grant Rules, the family should own the land only to the extent of 4 acres 38 guntas. But the said Venkatadas and Omkaramma have given false application and suppressing the fact that they own 34 guntas of land they have got the land allotted in their favour. Further it is contended that by taking into consideration of the land granted to them to the extent of 1 acre 30 guntas, their ceiling limit exceeds 4 acres 38 guntas. Hence it is contended that the appeal has been preferred before the Assistant Commissioner, Sagar by one Suresh. It is also contended that in respect of land granted to one Ganapathi S/o Lingadas and Smt. Savithri W/o Ganapathi they granted 1acre 5 guntas of land in their favour. But they are having 13 guntas of land in Sy. No. 4/7 and 2 acres 3 guntas of land in Sy. No.2. Further he also contends that in respect of land granted to one Dharmappa and Smt. Sumitra to the extent of 35 guntas of land, they possess land in the name of their family in Sy.No. 4/8 and 5/2. They have effected the survey properly and reported the matter to Land Grant Committee. They have not committed any misconduct as alleged against them. They have visited the spot and enquired with the villagers on the basis of form No. 50 and 53. Venkatadas in whose favour the land was granted contends that he is not having any land in his own name but he is having the land in the name of

his mother kanamma in Sy. 5/3 to the extent of 4 acres 4 guntas and she is having 2 male and 4 female children and her female children are all married and the land is to be divided among her two children. If it is divided they will get nearly 2 acres of land. But they have not got partitioned among themselves. Hence he contends that there is no mistake on his part in reporting the said matter to the Land Grant Committee. Further he contends that one Dharmappa is granted 35 guntas of land one Ganapathi is also having 13 guntas of land in Sy.No. 4/7 and 2 acres of land in Sy.No.2. He was granted 1.05 acres of land by the committee. Gracy D Souza is not having any land and she was granted 1.10 acres of land. At the time of their inspection, it was found that those persons were cultivating the lands and he has reported the matter accordingly to the Land Grant Committee. Hence the allegation is made against him are contrary to this aspect are all denied by him. There is also allegations against the DGOs that even though the persons who have filed the application in form No. 50 and 53, that they are having more than 2 lakh income. They have contended that they are having income of Rs. 15,000/-. This aspect is contended by the Delinquents stating that when they have inspected the spot they have ascertained their income on the basis of enquiry. They have no intention to give false report in this regard.

Hence in respect of the said allegation they have denied the allegations.

10. The DGO 2 has also filed the same objections. The DGO 3 has filed the objections contending that he was worked as Tahsildar of Hosanagar Taluk. He denied the charges leveled against him. He contends that the charge made against him is motivated one. He has not committed any misconduct. He is having 26 years of service and he has discharged his duties sincerely. The initiation of the enquiry will effect his service conditions. Hence on these grounds he contends to hold the charge as not proved.

11. On the basis of the said allegations the parties have led evidence. The Disciplinary Authority examined one witness as PW1 who is the complainant in this case and have marked Ex.P1 to P5. In the evidence of PW1 he contends that the DGOs have given the report to the Land Grant Committee by showing the false information in turn the Committee has granted the land in the names of 4 persons even though the said persons were having the lands in Sy.Nos. 4 and 5 they were regularized the land unauthorizedly. Hence in this regard he filed complaint as per Ex.P1. Ex P1 is the complaint form which disclose that the complaint is filed in respect of grant of unauthorized land in favour of 4 persons on the

basis of the report of the DGOs. Ex P2 is the affidavit filed by the complainant. The villagers have also filed complaint as per Ex.P3. It is also contended that the Government gomal land has been granted in the names of 4 persons on the basis of the report of the DGOs. Ex P4 is the rejoinder of the complainant along with the signatures of the villagers. Ex P5 are the documents in respect of the activities of the DGOs in giving the report for grant of the lands in the names of the 4 persons along with order of the Tahsilidar, panchanamas, RTC report of the R.I. along with the sketch.

12. This witness is cross examined at length. The learned counsel for the DGO tried to elicit from the mouth of this witness that Venkatadas is having the income of more than Rs. 2 lakh from this land. But he has denied. Similarly he suggested the same thing to one Ganapathi and Dharmappa. He admits that all these persons have shown in their application that their yearly income is Rs.15,000/-. It is elicited that he does not know the dates when Venkatadas, Ganapathi and Dharmappa have filed application for grant of lands in their favour. It is elicited that he is unaware of the facts under what circumstances the lands are granted under the unauthorized occupation of lands scheme. He admits that the mother of Venkatadas is having 2 male and 4 female children. It is suggested that the male children of

Kannamma are living separately and accordingly Venkatadas is having 2 acres 2 guntas of land. He contends that Venkatadas is growing banana, coconut and other crops in 1 acre 13 guntas of land. It is elicited that including 2 acre 2 guntas of land Venkatadas is having 3 acres 32 guntas of land. Further it is alleged that in respect of the land granted to Nagappa he is having 38 guntas of land including the grant of 38 guntas of land his total extent of land is 1 acre 35 guntas. It is elicited that Ganapathi is having 13 guntas of land in Sy.No.4/7. Further it is elicited Ganapathi is having 2 acres of land which includes the names of his 3 brothers. He is cultivating banana and rubber plant in his land. This information is collected by him from the villagers. He shown his ignorance in the report submitted by making spot inspection. This witness is also cross examined by DGO 3 wherein it is elicited that at the time of grant of land in the names of 3 persons, the DGO 3 was not working as Tahsildar at Hosanagar.

13. On the basis of evidence of PW1, it discloses that the complaint is filed in respect of the report of the DGOs while granting the lands under the Land Gant Rules by the unauthorized occupants scheme committee. The learned counsel for the DGOs tried to elicit from the mouth of PW1 that the DGOs have acted bonafidely they have not given any false report and helped the

beneficiaries to grant the lands under the unauthorized occupants land scheme. It is elicited that income is not the criteria for grant of the lands. Hence it is contended that the beneficiaries under the scheme are having more than Rs.2 lakh income per year. The learned counsel for the DGOs have argued that the lands have been granted to the persons as per the rules.

14. The DGOs have also examined themselves as DWs 1 to 3. In their evidence they have contended that they have inspected the spot and given the report. The DGO 1 and 2 are the Village Accountant and Revenue Inspector. They have inspected the spot and given the report on the basis of which the Land Grant Committee has granted the lands to the unauthorized occupants of the lands. The DGO 3 contends that he was not working as Tahsildar when application was filed by the beneficiaries under the Land Grant Scheme. He has given evidence in this regard.

15. Perused the oral and documentary evidence of either side. The DGOs have also marked 3 documents. Ex D1 is the form prepared by DGO-1 which disclose that he has inspected the spot and given the report. Ex D2 is the Avahalu Thakthe given by DGO 1 and Ex D3 is the report of the Revenue Inspector i.e., DGO 2.

16. On the basis of the oral and documentary evidence, it disclose that the Land Grant Committee has granted the lands in the names of 4 persons. i.e., Venkatadas to the extent of 1 acre 30 guntas, Ganapathi to the extent of 1 acres 5 guntas, Gracy Dsouza to the extent of 1 acre 10 guntas of land and Dharmappa to the extent of 35 guntas of land. These lands have been granted on the basis of the report of Village Accountant and the Revenue Inspector i.e., DGO-1 and 2. The DGO-3 being the Tahsildar was not working as Tahsildar when form No. 50 and 53 have been filed by the beneficiaries.

17. The learned counsel for the DGOs have argued contending that the lands have been granted as per the rules. In this regard, they have relied upon the decision in WP No. 32537-540/2011 in between Sri. Chandrahas Rai and others Vs the Assistant Commissioner, Puttur and others. By relying upon the said decision, it is argued that the DGOs have acted as per the rules. As per rule 108F, there is no restriction placed that the land shall not be granted to more than one member in the same family. Hence they contend that even though Venkatadas is having the land which will become more than the ceiling limit, his mother is having 2 male children and 4 female children and the daughters are married and if the land is divided among the male members then they will get 2.2 acres of land. Hence it is argued that the acts of

the DGOs in making recommendation for the grant of the land is legal. On perusal of the records, Venkatdas is having lands in the name of his mother to the extent of 4 acres 4 guntas. In this regard it is pertinent to note that in respect of the allotment of lands to the unauthorized occupants.

18. Section 94A of the Karnataka Land Revenue Act, 1964 is in respect of regularization of the lands to the unauthorized occupants which reads as follows:-

94-A. Regularisation of certain cases of unauthorized occupation by constituting Committee etc.-(1) Subject to such rules as may be prescribed, the State Government shall, by notification, constitute for (each constituency of the Legislative Assembly), a committee consisting of such number of members [not exceeding five] of whom one shall be a member of Legislative Assembly for the purpose of grant of land under sub-section (4).

(2) The Tahsildar of the concerned taluk shall be the Secretary of the committee.

(4) Nothing in section 94 shall prevent the committee constituted under sub-section (1), [or additional committee constituted under sub-section (2A)], but subject to such rules as may be prescribed, if any, to grant to the person liable to be evicted under that section, the land which he had unauthorisedly occupied prior to the (first day of January 2005) (hereinafter referred to as the said date) or any portion thereof, if he satisfies the prescribed conditions

(including the extent of the land held and unauthorisedly occupied by him) and makes (within a period of one year from the date of commencement of the Karnataka Land Revenue (Amendment) Act, 2018) (hereinafter referred to as the Amendment Act), an application for such grant in such form along with such fees, as may be prescribed and on payment of the amount payable under sub-section (5):

Provided that the land so granted together with the land already held by such person, shall not exceed two hectares of 'D' class of land or its equivalent thereto:

Hence on perusal of the said provision, the committee constituted under the Act is entitled for grant of the land to the unauthorized occupants. The concerned Tahsildar is the Secretary of the said committee.

19. Further Rule 108CCC of Karnataka Land Revenue Rules, 1966 reveals in respect of the procedure for grant of the land and also by the committee which reads like this :

108-CCC. Procedure under Section 94-A -(1) For the purpose of sub-section(4) of Section 94-A of the Act, any person who is in unauthorised occupation of the Government Land may make an application to the Tahsildar of the concerned Taluk along with a fee of rupees one hundred:

Provided that the person who have applied for regularisation of unauthorized cultivation under Form 50 and Form 53 shall not be eligible for applying in Form 57.

- (2) After receipt of application in Form 57, the concerned Tahsildar shall cause the particulars of the application to be entered in a register kept in his office, which shall be in Form 58, in the order of seniority of date of receipt of application.
- (3) Tahsildar shall thereafter get the application scrutinized and send with all related documents to the officer authorised by him for further verification. On receipt of application and document from the Tahsildar, the Officer authorised by him shall make spot inspection, examine the documentary and circumstantial evidence, determine the eligibility or otherwise, record his findings and send a report to the Tahsildar, who is the Secretary to the Committee, within three months from the date of receipt of the documents. On receipt of the report from the officer, authorized with his findings, the Tahsildar shall make suitable recommendation to the Committee or Additional Committee as the case may be within one month from the receipt of the report.
- (4) The Committee or the Additional Committee shall after verifying the particulars submitted by the applicant and recommendation of the Tahsildar,

after holding such enquiry as deemed necessary determine the extent of land to which the applicant is entitled for grant and the amount required to be paid by him for the grant of land and publish a notice which shall be in Form 59 in the Chavadi of the village in which the land is situated and also in the Office of the Gram Panchayat inviting objections from the interested persons for the proposed grant within such time as may be specified in the notice which shall not be less than fifteen days from the date of the notice.

(5) After expiry of the period specified in the notice, the Committee or the Additional Committee shall, after considering the objections received and after further enquiry, if necessary recommend for the grant of land unauthorisedly occupied by the applicant or to dismiss it, subject to the provisions of Rule 108-I.

(6) The provisions of sub-rules (3), (4) and (6) of the Rule 108-D shall mutatis mutandis apply for the purpose of grant of land under Sub-Section (4) of Section 94-A of the Act.

20. As per Section 108F of the Karnataka Land Revenue Rules, 1966 the procedure has been contemplated in respect of the grant of the land to the unauthorized occupants. It reads like this :

108F Eligibility for Grant : No person shall be eligible for grant of land under this Chapter, unless.

- (i) He has attained the age of eighteen years,
- (ii) (x x x x x)
- (iii) He is a permanent resident within the limits of the Taluk in which the land is situated or in the adjacent Taluk and ,
- (iv) He is a bonafide Agriculturist cultivating the land personally and is not prohibited from holding or acquiring land under the provisions of Karnataka Land Reforms Act, 1961.
- (v) He is unauthorized occupation of land for atleast a continuous period of not less than three years prior to the fourteenth day of April 1990.

Provided that in the case of persons belonging to Schedule Castes and Schedule Tribes, such period shall be not less than one year.

21. On seeing the said section and the procedure adopted by the committee, whether the persons are eligible for grant of land or not is to be seen. Rule 108F of the Karnataka Land Revenue Rules, 1966 contemplates the eligibility of the grant of land. In view of these provisions, it is clear that the person who is cultivating personally is entitled to file application for grant of the land. The Tahsildar being the Secretary of the committee has to make inspection. He has got authority to delegate his power. Accordingly in the present case, the Tahsildar

has authorized respondent No.1 and 2 to conduct inspection and to submit report. Accordingly they have submitted the report on 03.12.2016. That report indicates that Venkatdas is not having any land in his name but he is having the land in the name of his mother to the extent of 4 acres 4 guntas of land. Further he states that she has got 2 male and 4 female children and her female children are married. Hence he has reported that by dividing the share among the heirs of Kannamma i.e., the mother of Venkatdas each will get 2.02 acres of land.

22. On the basis of the report of the respondents No.1 and 2, the Tahsildar has made recommendation for grant of the land to the extent of 1 acre 30 guntas of land in the name of Venkatdas. On the basis of the same, the Land Grant Committee has granted the land in the name of Venkatdas. But subsequently the Tahsildar as per his report dt.14.12.2016 has stated that the total extent of the land of the family should not exceed 4 acres 38 guntas and Kannamma is having 4 acres 4 guntas of land and as such Venkatdas is entitled to get only 34 guntas of land. Hence he has contended that 1 acre 30 guntas of land granted earlier has to be cancelled and in the said place, 34 guntas of land only is to be granted to Venkatdas.

23. The contention of the respondents is that Kannamma who is the mother of Venkatdas is having 4 acres 4 guntas of land. Whether that land is to be considered as land of the family of Venkatdas is required to be examined.

24. Kannamma is the mother of Venkatdas who is having 4 acres 4 guntas of land and she is no more. She is having 2 male and 4 female children. The Tahsildar has contended that the daughters of Kannamma are married and as such the sons of Kannamma who are two in number are entitled to get 2.2 acres of land each. Anyhow as per the provisions of Hindu Succession Act, 1956 Section 6 (A), the females are also entitled to get equal share to that of a son in case of coparcenary properties. Section 15 of the Hindu Succession Act deals in respect of general rules of succession in case of Hindus. It is to be divided among sons and daughters.

25. Sri. Venkatdas has filed application on his behalf and not on behalf of family. Anyhow the Tahsildar has contended that the sons of Kannamma are having 2.2 acres of land and Venkatdas has filed the application for grant of the land and Kannamma is having 4.04 acres of land and as such Venkatdas is entitled to get

only 34 guntas of land. If that land is included, the total extent of land of Venkatdas will become 4.38 acres of land which exceeds the ceiling limit.

26. Venkatdas has filed the application in his individual capacity, but the Tahsildar has considered the lands of the family of Venkatdas as the mother of Venkatdas is having 4 acres 4 guntas of land. Even though the grant of the land in favour of Venkatdas is on the basis of the individual application, taking into the fact that the mother of Venkatdas is no more and she is having the property which is to be inherited by Venkatdas and his brother. The Tahsildar has considered the lands in the family for arriving the ceiling limit. By considering the lands held by the mother of Venkatdas to the extent of 4 acres 4 guntas and the ceiling limit would be 4 acres 38 guntas, he has arrived at a conclusion that only 34 guntas of land is to be granted in the name of Venkatdas. Hence this conclusion of the Tahsildar could not be found fault with. Hence considering these aspects at the initial stage, the Tahsildar contended that Venkatdas is not having any land in his name but his mother is having 4 acres 4 guntas of land and he has recommended for grant of 1 acre 30 guntas of land. Subsequently he realized it exceeds the ceiling limit. As such he

restricts the grant to the said Venkatdas to the extent of 34 guntas of land only.

27. The mother of Sri. Venkatdas expired, all the children of Kannamma are entitled for equal share. Considering this aspect, the grant will not exceed ceiling limit. Considering these aspects at the initial stage, respondents have applied the provisions of law wrongly but subsequently as per the clarification of the Tahsildar, it discloses that he has recommended for grant of land only to the extent of 34 guntas of land. This aspect goes to show that there is incorrect understanding of the provisions which are made applicable for Land Grant Rules.

28. On perusal of the evidence, there is no malafide intention as alleged against the respondents. It only discloses in respect of incorrect application of provisions of law by the respondents which will not attract the malafide intention of the respondents. Except this aspect in respect of the grant of the land by the respondents to other beneficiaries, no defects are found. Section 94(A) of the Karnataka Land Revenue Act, 1964 deals in respect of grant of the land to the unauthorized occupants in respect of D Class land.

29. The allegation against the respondents is that they have committed dereliction of their duty in the grant of the land but no defects are found in respect of the acts of the respondents in reporting the matter for grant of the land in the names of the above said 4 persons.

30. The learned counsel for the DGO submits that the grant of the land to the aforesaid beneficiaries is in accordance with law. As per the provisions, if any person is in unauthorized occupation of the land for atleast continuous period of 3 years, prior to 14.4.1990 further the cutoff date is extended to 1.1.2005, the committee can grant the land in his favour. Section 94A(4) of the Karnataka Land Revenue Act contemplates that the land granted together with the land already held by such person shall not exceed 2 hectares of D class land. Hence the acts of the respondents is in accordance with the provisions of the law. No defects are found in their acts in recommending the committee for grant of the land. Hence no misconduct is proved against the respondents.

31. **POINT NO. 2** : In view of my finding on point No. 1 and for the foregoing reasons, I proceed to record the following ;

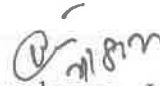
: FINDINGS :

The Disciplinary Authority has not proved the charge against the DGO-(1) Sri. Renukaiah, Village Accountant, Guddekoppa Grama, Hosanagar Taluk, DGO (2) Sri. A.V. Venkateshmurthy, Revenue Inspector, Hosanagar Taluk, DGO (3) Sri. Chandrashekar Naik, Tahsildar, Hosanagar Taluk.

The Date of retirement of DGOs 1 to 3 are 31.05.2040, 31.05.2032 and 30.09.2027 respectively.

This report is submitted to the Hon'ble Upalokayukta-2 in a sealed cover forthwith.

Dated this the 21st August, 2021



(Lekkadappa Jambigi)
Additional Registrar (Enquiries-12)
Karnataka Lokayukta, Bengaluru

ANNEXURES

I. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :-

PW 1 : Sri. Seetharam G.(Complainant)

II. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY :-

- Ex.P.1 : Form No. I dt: 9.11.2016
Ex.P.2 : Form No. II dt:9.11.2016
Ex.P.3 : Complaint to President/Member of Bagar Hukum Committee, Hosanagar
Ex.P.4 : Rejoinder
Ex.P.5 : Documents

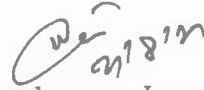
III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGOs :

- DW 1 : Sri. Renukaiah
DW 2 : Sri. A.V. Venkateshmurthy
DW 3 : Sri. Chandrashekar

IV. LIST OF DOCUMENTS MARKED ON BEHALF OF DGOs :

- Ex.D.1 : Checklist
Ex.D.2 : Avahaalu Thakthe
Ex.D.3 : Report of DW-2 dt:08.07.2016
Ex.D.4 : Notice dt: 25.07.2016

Dated this the 21st August, 2021



(Lekkadappa Jambigi)
Additional Registrar (Enquiries-12)
Karnataka Lokayukta, Bengaluru



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/113/2018/ARE-12

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 26.08.2021.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Shri Renukaiah, Village Accountant, Guddekoppa Grama, (2) Sri A.V.Venkateshmurthy, Revenue Inspector, Hosanagar Taluk and (3) Sri Chandrashekar Naik, Tahsildar, Hosanagar Taluk, Shimoga District- reg.

Ref:- 1) Government Order No.RD 198 ADE 2017 dated 08.01.2018.

2) Nomination order No. UPLOK-2/DE/113/2018 dated 07.03.2018 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 21.08.2021 of Additional Registrar of Enquiries-12, Karnataka Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 08.01.2018 initiated the disciplinary proceedings against (1) Shri Renukaiah, Village Accountant, Guddekoppa Grama,(2) Sri A.V.Venkatesh Murthy, Revenue Inspector, Hosanagar Taluk and (3) Sri Chandrashekar Naik, Tahsildar, Hosanagar Taluk, Shimoga District, [hereinafter referred to as Delinquent Government

Officials, for short as 'DGOs 1 to 3' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE/113/2018 dated 07.03.2018 nominated Additional Registrar of Enquiries-3, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them. Subsequently, by order dated 06.08.2018, Additional Registrar of Enquiries-12 was re-nominated as the Inquiry Officer to continue the said inquiry against DGOs.

3. The DGOs 1 to 3 were tried for the following charges:-

“ ಹೊಸನಗರ ತಾಲ್ಲೂಕು, ಗುಡ್ಡಕೊಪ್ಪ ಗ್ರಾಮ ಲೆಕ್ಕಿಗರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸನೌ-1 - ಶ್ರೀ ರೇಣುಕಯ್ಯರವರಾದ ನೀವು; ಹೊಸನಗರ ತಾಲ್ಲೂಕು, ಕಂದಾಯ ನಿರೀಕ್ಷಕರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸನೌ-2-ಶ್ರೀ ಎ.ವಿ.ವೆಂಕಟೇಶ ಮೂರ್ತಿರವರಾದ ನೀವು; ಹೊಸನಗರ ತಾಲ್ಲೂಕು ತಹಶೀಲ್ದಾರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದ ಆಸನೌ-3 ಶ್ರೀ ಚಂದ್ರಶೇಖರ್ ನಾಯಕ್‌ರವರಾದ ನೀವು ನಿಮ್ಮ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುತ್ತೀರಿ:

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಗೇರುಪುರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ ಕೆಲವು ಅನರ್ಹ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿ:25.07.16ರಂದು ಅನಧಿಕೃತ ಸಾಗುವಳಿ ಸಕ್ರಮೀಕರಣ ಪ್ರಕ್ರಿಯೆಯ ಅಡಿಯಲ್ಲಿ ಜಮೀನು ಮಂಜೂರು ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಮಾರ್ಗಸೂಚಿಯಲ್ಲಿನ ನಿಬಂಧನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಅವರ ಅನರ್ಹತೆಯನ್ನು ಪರಿಗಣಿಸದೆ, ಅಂತಹ ಅನರ್ಹ ವ್ಯಕ್ತಿಗಳಿಗೆ ಜಮೀನು ಮಂಜೂರಾತಿ ಮಾಡಿರುತ್ತೀರಿ. ನೀವು ಜಮೀನುಗಳನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಸದರಿ ಫಲಾನುಭವಿಗಳ ಕುಟುಂಬ ಆದಾಯದ ಬಗ್ಗೆ ವಿಚಾರಣೆ ಮಾಡಿಲ್ಲ ಹಾಗೂ ಪ್ರಮಾಣ ಪತ್ರ ಪಡೆದಿಲ್ಲ



ಮತ್ತು ಸದರಿ ಫಲಾನುಭವಿಗಳು ಹೊಂದಿರುವ ಇತರೆ ಜಮೀನುಗಳ ಬಗ್ಗೆ ಸರಿಯಾದ ರೀತಿ ತನಿಖೆ ಮಾಡಿಲ್ಲ.

ಅಂತಹ ಫಲಾನುಭವಿಗಳ ಪೈಕಿ ಶ್ರೀ.ವೆಂಕಟದಾಸ ಬಿನ್ ತಿಮ್ಮದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ ಓಂಕಾರಮ್ಮ ಕೋಂ ವೆಂಕಟದಾಸ ರವರಿಗೆ ಸದರಿ ಜಮೀನಿನಲ್ಲಿ 1 ಎಕರೆ 30 ಗುಂಟೆ ಜಮೀನು ಮಂಜೂರಾಗಿದೆ. ಆದರೆ, ಅವರ ಕುಟುಂಬದ ಹೆಸರಿನಲ್ಲಿ ಸರ್ವೆ ನಂ.5/3ರಲ್ಲಿ 4 ಎಕರೆ 4 ಗುಂಟೆ ಜಮೀನು ಹೊಂದಿರುತ್ತಾರೆ. ಬಗರ್ ಹುಕುಂ ಕಾಯಿದೆ ಅನ್ವಯ, 1 ಕುಟುಂಬಕ್ಕೆ 4 ಎಕರೆ 38 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದುವ ಬಗ್ಗೆ ಮಾತ್ರ ಅವಕಾಶವಿದ್ದು, ಸದರಿ ಮಂಜೂರಿದಾರರು ಈಗಾಗಲೇ ಹೊಂದಿರುವ ಒಟ್ಟು ಕುಟುಂಬದ ಜಮೀನು ಸೇರಿ 34 ಎಕರೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದು, ಅದನ್ನು ಮರೆಯಾಚಿ, ಸರ್ಕಾರಿ ಜಮೀನನ್ನು ಮಂಜೂರಾತಿ ಮಾಡಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಅದೇ ರೀತಿ, ಇತರೆ ಫಲಾನುಭವಿಗಳಿಗೆ ಮಂಜೂರು ಮಾಡಲಾದ ಜಮೀನುಗಳ ಪೈಕಿ ಶ್ರೀ.ಜಿ.ಎಲ್. ಗಣಪತಿ ಬಿನ್ ಲಿಂಗದಾಸ ಮತ್ತು ಶ್ರೀಮತಿ. ಸಾವಿತ್ರಿ ಕೋಂ ಗಣಪತಿ ರವರ ಹೆಸರಿಗೆ 1 ಎಕರೆ 5 ಗುಂಟೆ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿದ್ದು, ಸದರಿಯವರು ಸರ್ವೆ ನಂ.4/7ರಲ್ಲಿ 13 ಗುಂಟೆ, ಸರ್ವೆ ನಂ.2ರಲ್ಲಿ 2 ಎಕರೆ 3 ಗುಂಟೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದಾರೆ. ಅದೇ ರೀತಿ, ಶ್ರೀ. ಧರ್ಮಪ್ಪ ಬಿನ್ ನಾಗಪ್ಪ ಮತ್ತು ಶ್ರೀಮತಿ. ಸುಮಿತ್ರ ಕೋಂ ಧರ್ಮಪ್ಪ ರವರಿಗೆ ಸದರಿ ಸರ್ವೆ ನಂಬರಿನಲ್ಲಿ 35 ಗುಂಟೆ ಮಂಜೂರಾಗಿದ್ದು, ಸದರಿ ಕುಟುಂಬ ಸರ್ವೆ ನಂ.4/8 ಹಾಗೂ 5/2ರಲ್ಲಿ ವ್ಯವಸಾಯದ ಜಮೀನನ್ನು ಹೊಂದಿರುತ್ತಾರೆ. ಯಾವುದೇ ವ್ಯಕ್ತಿ ಬಗರ್ ಹುಕುಂ ಸಾಗುವಳಿಯಂತೆ ಜಮೀನಿನ ಮಂಜೂರಾತಿ ಪಡೆಯಲು ತಮ್ಮ ಕುಟುಂಬದವರ ಹೆಸರಿನಲ್ಲಿ ಯಾವುದೇ ಜಮೀನುಗಳನ್ನು ಹೊಂದಿರತಕ್ಕದ್ದಲ್ಲ ಎಂಬುದಾಗಿ ಮಾರ್ಗಸೂಚಿಯಲ್ಲಿ ತಿಳಿಸಿದ್ದು, ಆದರೆ ಸದರಿ ಕುಟುಂಬದವರು ಇತರೆ ಜಮೀನನ್ನು ಹೊಂದಿದ್ದರೂ ಸಹ ಅದನ್ನು ಪರಿಗಣಿಸದೆ ನೀವು, ಅವರ ಪರವಾಗಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡಿರುತ್ತೀರಿ. ಸದರಿ ಮಂಜೂರಾತಿಯ ಕ್ರಮಬದ್ಧತೆಯನ್ನು ಪ್ರಶ್ನಿಸಿ, ಸಾಗರ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಶ್ರೀ. ಸುರೇಶ ಎಂಬುವವರು ಮೇಲ್ಮನವಿ ಸಲ್ಲಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳು ಲಭ್ಯವಿಲ್ಲ. ಸದರಿ ಜಮೀನನ್ನು ಮಂಜೂರು ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಫಲಾನುಭವಿಗಳ ಅರ್ಹತೆಯ ಬಗ್ಗೆ ಸರಿಯಾದ ರೀತಿ ಪರಿಶೀಲನೆ ಮಾಡದೇ ಸರ್ಕಾರದ ಮಾರ್ಗಸೂಚಿಯನ್ನು ಉಲ್ಲಂಘಿಸಿ, ಅವರ ಹೆಸರಿಗೆ ಜಮೀನು ಮಂಜೂರಾತಿ ಮಾಡಿ ಆಸನೌ-1 ರಿಂದ ಆಸನೌ-3 ರವರಾದ ನೀವು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

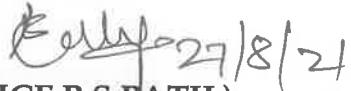
ಈ ಮೇಲೆ ವಿವರಿಸಿದ ಕಾರಣಗಳ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ನೀವು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ, ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಜವಾಬ್ದಾರಿಯುತ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದರೂ ಸಹಿತ, ನಿಯಮಾವಳಿಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೆ, ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966, ನಿಯಮ 3(1)(i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ಉಕ್ತವಾದ ದುರ್ನಡತೆ ಎಸಗಿದ್ದೀರಿ ಎಂದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ ನಿಯಮ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) 1957ರ ಮೇರೆಗೆ ನಿಮ್ಮ ಮೇಲೆ ದೋಷಾರೋಪಣೆಯನ್ನು ಮಾಡಲಾಗಿದೆ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-12) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO 1 Shri Renukaiah, Village Accountant, Guddekoppa Grama, DGO 2 Sri A.V.Venkatesh Murthy, Revenue Inspector, Hosanagar Taluk and DGO 3 Sri Chandrashekar Naik, Tahsildar, Hosanagar Taluk, Shimoga District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer and exonerate the DGO 1 Shri Renukaiah, DGO 2 Sri A.V.Venkatesh Murthy, and DGO 3 Sri Chandrashekar Naik, of the charges levelled against them.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*